

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 409
IB/289/ND/2024

IN THE MATTER OF:

Idbi Trusteeship Services Limited	...	Applicant
Versus		
Mr. Udaivir Anand	...	Respondent

Under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Ms. Divya Joshi, Adv.
For the RP	: Mr. Abhishek Taneja, Mr. Bhavya Khatreja, Ad.
For the PG	: Mr. Krish Kalra, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

Mr. Krish Kalra, Learned Counsel for the Personal Guarantor accepts notice and he is permitted to file Vakalatnama within three days. Learned Counsel for the Resolution Professional is present physically and has submitted that they have already filed Report along with an application, however, the same has not been numbered. List this matter on 21.08.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)